

ITEM NO.1720

COURT NO.7
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SECTION III-A

Civil Appeal No.5003/2018

M/S INDIAN COFFEE WORKERS COOP.SOC.LTD.

Appellant(s)

VERSUS

COMMISSIONER OF CENTRAL EXCISE AND SERVICE TAX

Respondent(s)

(Only Civil Appeal Nos.11738 and 11739 of 2018 are to be listed.)

WITH

C.A. No. 11739/2018 (IV-C)

(to be listed in the week beginning on 22.08.2022 vide Hon'ble Judge in Chamber order dated 12.05.2022.)

C.A. No. 11738/2018 (IV-C)

(to be listed in the week beginning on 22.08.2022 vide Hon'ble Judge in Chamber order dated 12.05.2022.)

Date : 26-08-2022 This appeal was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE VIKRAM NATH
[IN CHAMBER]

or Appellant(s) Mr. M. Y. Deshmukh, AOR

Mr. Jitin Singhal, Adv.
Mr. Sanjeev Malhotra, AOR

For Respondent(s) Ms. Alka Agrawal, Adv.
Mr. Mukesh Kumar Maroria, AOR

Mr. B. Krishna Prasad, AOR

UPON hearing the counsel the Court made the following
O R D E R

Civil Appeal Nos.11738 and 11739 of 2018:

Learned counsel for the appellant has put in appearance pursuant to the notice issued for alternative arrangement.

In view of the said fact, let the appeals be listed before the appropriate Court.

(NEHA GUPTA)
SENIOR PERSONAL ASSISTANT

(NAND KISHOR)
BRANCH OFFICER